

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
IB-05/ND/2024

IN THE MATTER OF:
THE BANK OF MAHARASHTRA LIMITED

...PETITIONER

Vs.

VIBHA PURI

...RESPONDENT

Section

U/s 95(1) of IB Code, 2016

Order delivered on 09.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Onkar Roy, Adv. Atinder
Kumar & Adv. Arpan Naagar

For the Respondent

:

ORDER

Ld. Counsel on behalf of the Petitioner is present and sought further time to file valid AFA as it exists now of the proposed IRP. Last opportunity is given to the Petitioner to file valid AFA. List the matter on **22.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)